

[*Translation*]

Castes Given Priority in Employment by Employment Exchanges

493. SHRI GOVINDA CHANDRA MUNDA: Will the PRIME MINISTER be pleased to state the names of the castes which have been included in the reserved category and are given priority by the Employment Exchanges while offering employment?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) The role of Employment Exchanges is restricted only to sponsoring of the candidates against notified vacancies, within the limitations prescribed by the employers. In the requisition made to Employment Exchanges, the Government employers are required to indicate the details regarding reservations/priorities etc. of the vacancies as are applicable in accordance with the instructions laid down by Central/State Government. In the Central Government, reservations are available to Scheduled Castes, Scheduled Tribes, Ex-servicemen and handicapped persons.

Bifurcation of Punjab Wakf Board

494. SHRI A. K. A. ABDUL SAMAD: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to bifurcate or trifurcate the Punjab Wakf Board;

(b) if so, whether opinion of the Central Wakf Council has been obtained in this regard and if so, the details thereof;

(c) whether Government propose to bring forward a legislation for the same; and

(d) when the Punjab Wakf Board is likely to be duly constituted?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) A proposal to reconstitute the Punjab Wakf Board so as to have separate Wakf boards for Himachal Pradesh, Haryana and Punjab was received in 1984, which was referred to the States of Punjab and Haryana and the Union Territory of Chandigarh for their comments. In the light of the comments received, a proposal for reconstitution of the Punjab Wakf Board is under examination.

(b) No, Sir, However, Government had, in July, 1972 advised the Central Wakf Council to convene a special meeting of some prominent people of the region and some Members of the Council who had been taking particular interest in the matter to consider the future set up of Punjab Wakf Board. The meeting recommended that the matter may be referred to the Wakf Enquiry Committee. Since this item was not included in the terms of reference of Wakf Enquiry committee and a specific addition to its terms of reference was not considered necessary, Government decided to take a decision on its own in the matter.

(c) Fresh legislation is not considered necessary because the existing law makes provision for reconstitution and reorganisation of inter-State bodies corporate including Punjab Wakf Board.

(d) The present extended period of supersession of the Punjab Wakf board will expire on 30.4.1991.

Norms for Telecasting Regional Films of Sunday on National Network

495. SHRI J. CHOKKA RAO: Will the PRIME MINISTER be pleased to state: